



CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2128/2003

Friday, this 5th day of December, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A.Singh, Member (A)

Surinder Singh Dhama,
S/o Shri Mahavir Singh,
R/o Vill. & Post: Khera, Distt. Baghat,
U.P.

...Applicant.

(By Advocate: Shri U. Srivastava)

Versus

Govt. of NCT Delhi through,
1. The Chief Secretary,
Govt. of NCT Delhi,
S. Sham Nath Marg,
New Delhi

2. The Commissioner of Police,
Police Head Quarters,
I.P.Estate, New Delhi.

3. The Dy. Commissioner of Police,
IInd Bn. DAP, New Delhi

....Respondents

(By Advocate: Shri Ajesh Luthra)

O R D E R (ORAL)

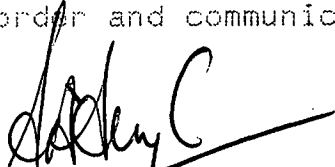
Shri Justice V.S. Aggarwal:

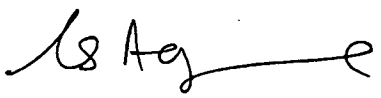
Learned counsel for applicant states that in the reply filed by the respondents, they have admitted that the claim of the applicant is under consideration. He states that in OA 909/2003 decided on 12.11.2003 in the case of Manbir Singh and Another Vs. National Capital Territory of Delhi and Others, respondents' counsel had made a statement that subject to the codal formalities being satisfied, the applicants therein shall be called to join the Department. Learned counsel states that the claim of the applicant is on the same footing. According to him, those persons had made the grade in the General category.

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(2)

2. At this stage, when the matter is under consideration, it would be appropriate that the applicant awaits for the final decision. Therefore, without expressing any opinion on the merits of the matter, we dispose of the present application with direction to the respondents to take a decision in this regard within four months from the receipt of a certified copy of the present order and communicate to the applicant.


(S.A. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

kdr/